



The Mizoram Municipality (Disclosure of Assets and Furnishing of other information) Act, 2012

Act No. 8 of 2012

Keywords:

Assets

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



The Mizoram Gazette

EXTRA ORDINARY

Published by Authority

RNI No. 27009/1973

Postal Regn. No. NE-313(MZ) 2006-2008

Re. 1/- per page

VOL - XLI Aizawl, Tuesday 1.5.2012 Vaisakha II, S.E. 1934, Issue No. 209

NOTIFICATION

No. H.12018/225/2012-LJD, the 25th April, 2012. The following Act is hereby published for general information.

The Mizoram Municipality (Disclosure of Assets and Furnishing of other information)
Act, 2012 (Act No. 8 of 2012)

{ Received the assent of the Governor of Mizoram on the 10th April, 2012 }

P. Singthanga,
Secretary to the Govt. of Mizoram,

**AN
ACT**

to provide for transparency and accountability in the functioning of municipalities in Mizoram

It is enacted by the Legislature of the State of Mizoram in the Sixty third of the Republic of India as follows :

*Short title,
extent and
commencement*

1. 1) This Act may be called the Mizoram Municipality (Disclosure of Assets and Furnishing of Other Information) Act, 2012.
- 2) It shall extend to such municipalities as may be notified by the State Government from time to time;
- 3) It shall come into force on such date as the State Government may, by notification, appoint in this behalf.

Definitions

2. In this Act, unless there is anything repugnant to the subject or context, -
 - 1) “Assets” means all immovable assets vested in the municipality;
 - 2) “Municipality” means an institution of self government constituted under Article 243-Q of the Constitution of India;
 - 3) “Other Information” means those information as listed in the Schedule to this Act and as may further be prescribed;
 - 4) “Prescribed” means prescribed by the rules made under this Act;
 - 5) “Schedule” means the Schedule or Schedules appended to this Act;
 - 6) “State Government” means the State Government of Mizoram.

*Obligations of
Municipality*

3. Every municipality whether a Municipal Corporation or Council or a Nagar Panchayat, by what-ever name called, shall maintain and publish all its records duly catalogued and indexed, in a manner and form which enables the municipality under this Act to disclose the required information as specified in Part-A and Part-B of the Schedule at quarterly intervals.

Manner of disclosure

4. Manner of Disclosure shall include:-
- (a) Newspaper in regional and English language;
 - (b) Internet;
 - (c) Notice Boards of the municipality;
 - (d) Ward Offices;
 - (e) Any other mode, as may be prescribed by the State Government from time to time.

Power to make Rules

5. (1) The State Government may, by notification, make rules to carry out the provisions of this Act.
- (2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the State Legislature.

SCHEDULE**[Section 3]****Part A**

1. Particulars and assets of the municipality;
2. A statement of the boards, councils, committees and other bodies consisting of two or more person constituted as its part or the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public or the minutes of such meetings are accessible for public;
3. A directory of its officers and employees;
4. The particulars of officers who grant concession, permits or authorization for each activity;

Part B

1. Audited financial statements of Balance Sheet, Receipts and Expenditures, and Cash Flow on a quarterly basis, within two months of end of each quarter; and statutorily audited financial statements for the full financial year, within three months of the end of the financial year;
2. The service levels being provided for each of the services being undertaken by the municipality;
3. Particulars of all plans, proposed expenditures, actual expenditures on major services provided or activities performed and reports on disbursements made;
4. Details of subsidy programmes on major services provided or activities performed by the municipality, and manner and criteria of identification of beneficiaries for such programmes;

5. Particulars of the Master plan, City Development Plan or any other plan concerning the development of the municipal area;
6. The particulars of major works as may be defined in the Rules to be made under this Act, together with information on the value of works, time of completion, and details of contract;
7. The details of the municipal funds i.e., income generated in the previous year by the following:-
 - (a) Taxes, duties, cess and surcharge, rent from the properties, fees from licenses and permission;
 - (b) Taxes, duties, cess and surcharge, rent from the properties, fees from licenses and permission that remain uncollected and the reasons thereof;
 - (c) Share of taxes levied by the State government and transferred to municipality and the grants released to the municipality;
 - (d) Grants released by the State government for implementation of the schemes, projects and plan assigned or entrusted to the municipality the nature and extent of utilization;
 - (e) Money raised through donation or contribution from public or non governmental agencies;
8. Annual budget allocated to each ward;
9. Such other information as may be included in this Schedule from time to time.